

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BENGALURU**

**ORIGINAL APPLICATION NO.170/00277/2021**

**THURSDAY, DATED THIS THE 21<sup>ST</sup> DAY OF APRIL, 2021**

**HON'BLE MR.SURESH KUMAR MONGA** ...**MEMBER(J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

**HON'BLE MR.RAKESH KUMAR GUPTA** ...**MEMBER(A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

K.P.John,  
S/o K.D.Paulose,  
Aged about 60 years,  
Rtd Technician, Diesel Shed,  
Krishnarajapuram, Bengaluru.  
R/o #7, 1<sup>st</sup> Main Road, 7<sup>th</sup> Cross,  
Hessarghatta Main Road,  
Kempaiahnagar Hobli, Bengaluru-90. ...Applicant

(By Advocate Shri K.Shivakumar)

Vs.

1. The Union of India,  
Rep. by General Manager, S.W.Railway,  
Gadag Road, Hubballi – 580 020.
2. The Senior Divisional Personnel Officer,  
S.W.Railway, Bengaluru -560 023. ...Respondents

**O R D E R (ORAL)**

**Per: Suresh Kumar Monga** .....**Member(J)**

The present original application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

- (i) Order the respondents to recalculate the pension and other settlement benefits based on the last pay drawn of Rs.38,100/- and to pay the difference in settlement benefits immediately with 18% interest for the delayed payment.

2. At the very outset, Shri K.Shiva Kumar, learned counsel representing the applicant stated that before filing the present original application, the applicant submitted a representation dated 19.03.2021 (Annexure A4) on which no decision has been taken by the respondents. Learned Counsel further submitted that the applicant will be satisfied, if a direction is issued to respondents to decide his pending representation dated 19.03.2021, within a time frame.

3. Keeping in view the aforesaid limited prayer made by learned Counsel for the applicant, we deem it appropriate to dispose of the present original application at the admission stage itself, without entering into the merits of the case.

4. Accordingly, the OA is disposed of with a direction to the General Manager, South Western Railway, Hubballi to decide the applicant's pending representations dated 19.03.2021(Annexure A-4) and pass a reasoned and speaking order in accordance with law. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

5. Ordered accordingly,

6. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)  
MEMBER(A)

(SURESH KUMAR MONGA)  
MEMBER(J)

sd.

